

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 2217

TO BE ANSWERED ON MONDAY THE 8th MARCH 2021/PHALGUNA 17, 1942 (SAKA)

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“Exemption under Income Tax Act”

2217. SHRI RAVIKUMAR D. :

“Will the Minister of FINANCE be pleased to state:-

- (a) whether the Government has any proposal to give exemption under 80G of Income Tax Act to the Indo-Islamic Cultural Foundation – a trust formed to construct the Babri Masjid;
- (b) if so, the details of the actions taken so far; and
- (c) the reasons for the delay in providing the said tax exemption to Indo-Islamic Cultural Foundation whereas the Government has already provided the exemption under 80G to Shri Ram Janmabhoomi Teerth Kshetra – a trust formed to build the Ram Temple ?

ANSWER

MINISTER OF STATE IN THE MINISTER OF FINANCE
(SHRI ANURAG SINGH THAKUR)

- (a) & (b) The application in Form 10G for grant of approval to fund or institutions under clause (vi) of sub-section 5 of Section 80G of the I.T. Act, 1961 in the case of Indo Islamic Cultural Foundation has been received on 03.02.2021. To examine the conditions laid down in Section 80G (5) of the Income Tax Act, 1961, a notice has been issued on 24.02.2021.
- (c) There is no delay as statutory time limit of deciding the application is six months from the end of the month in which the application was made, i.e. 31.08.2021 in this case.
